श्री मधु लिमये जो मामला उठा रहे हैं वह न मिसटेक है और न इनएक्युरेसी ।

एक माननीय सदस्य : माननीय सदस्य को कैसे मालूम है ?

श्री जार्ज फ़रनेन्डीज : मुझे इस लिए मालूम है कि मैं आर्डर पेपर पढ़कर आता हूं । 1 मार्च और 27 मार्च को यहां प्रधान मंत्री और श्री बलीराम भगत की ओर से बयान दिये गये थे । जब उन से पूछा गया.

MR. SPEAKER: Do not go into merits.

श्री जार्ज फ़रनेन्डीज : मैं बताना चाहता हूं कि यह न मिसटेक है और न इनएक्युरेसी, बल्कि यह तो डीलिबरेट मिसलीडिंग आफ़ दि हाउस है । एक प्रश्न के उत्तर में श्री भगत की ओर से कहा गया कि कच्छतिवु द्वीप इस वक्त किसी के कब्जे में नहीं है ।

MR. SPEAKER: ou are going into the details.

श्री जार्ज फ़रनेन्डीज : मैं उस के मेरिटस में नहीं जा रहा हूं ।

MR. SPEAKER: You are referring to the speeches.

श्री जार्ज फ़रनेन्डीज : प्रश्न यह है कि वह मिसटेक या इनएक्युरेसी है या मिसलीडिंग आफ़ दि हाउस है ।

MR. SPEAKER: There is no point of order. I have considered all these aspects and given him permission to make a statement.

श्री जार्ज फरनेन्डीज : पायंट आफ़ आर्डर जरूर है । आप मेरी बात सुने बगैर यह व्यवस्था कैसे देते हैं ?

MR. SPEAKER: I have said, there is no point of order. Mr. Limaye.

श्री जार्ज फ़रनेन्डीज : यह तो प्रिविलेज का मामला है । यह डायरेक्शन 115 में नहीं आ सकता है ।

MR. SPEAKER: Later on you can give a privilege motion or even no-confidence. Now, Mr. Limaye.

श्री जार्ज फ़रनेन्डीज : जब भी प्राइम मिनिस्टर के बारे में प्रिविलेशन मोशन की बात आती है तो आप उस को नहीं लेते हैं । हमेशा यही होता है ।

12.53 hrs.

STATEMENT UNDER DIRECTION 115 *RE.* KUCHHATIVU ISLAND

श्री मधु लिमये (मुंगेर): माननीय अध्यक्ष जी, मैंने आप से पिछले गुरुवार को कहा था कि आप कच्छतिव के मामले को मुझे नियम 224 या 377 या अध्यक्षीय निर्देश 115 के अन्दर उठाने की इजाजत दें । आपकी आज्ञा के अनुसार मैं इसको निर्देश 115 में उठा रहा हू ।

एक मार्च उन्नीस सौ अड़सठ को कुछ संसद् सदस्यों ने "सीलोन द्वारा पाल्क स्टेट्स में कच्छतिवु द्वीप पर कथित कब्जा " के सम्बन्ध में ध्यान आकर्षण का जो नोटिस दिया था उस को ले कर सदन में सवाल पूछा गया उस के जबाब में राज्य विदेश मंत्री श्री बली राम भगत ने कहा था कि यह "कच्छतिवु द्वीप बिल्कुल निर्जन है उस पर कोई नहीं रहता वहां पानी भी नहीं है इस लिए वह किसी के भी कब्जे में नहीं है "। आगे मंत्री महोदय ने कहा कि "जैसा कि मैंने कहा यह न भारत के न सीलोन के कब्जे में है " ।

मेरे इस प्रश्न के जवाब में कि क्या कच्छतिवु पर सीलोन की पुलिस का या सेना का कब्जा हुआ है श्रीमती इंदिरा

[श्री मधु लिमये]

गांधी ने कहा "जहां तक कब्जे का सवाल है, अगर आपका मतलब सेना से हो तो वहां किसी का भी कब्जा नहीं है और कब्जे से मतलब मिल्कियत या सार्वभौमिकता का नहीं"। प्रधान मंत्री जी के उत्तर के बाद हम लोगों के पास इस बात की जानकारी आई कि सीलोन ने वहां पर जंगी जहाज, पुलिस तथा अन्य अधिकारियों को भेज कर कब्जा जमा लिया है और हवाई जहाज भी उस पर उड़ रहे हैं।

इस बीच में यह भी खबर मिली कि रामनाड़ के राजा ने इसके बारे में सारे दस्तावेज सरकार के पास भेजे हैं, जिन से यह साबित होता है कि रामनाड़ के विलीनीकरण तक, याने उन्नीस सौ सैंतालीस तक, राजा का इस द्वीप पर बराबर कब्जा रहा। विलीनीकरण के बाद इसकी रक्षा की जिम्मेदारी भारत सरकार पर आई। लेकिन सरकार ने अपनी लापरवाही तथा अकर्मण्यता के कारण उसको निभाया नहीं और सीलोन को इस पर दावा करने तथा अपना वास्तविक अधिकार जमाने का अवसर मिला। श्रीमती इंदिरा गांधी ने सत्ताईस मार्च, उन्नीस सौ अड़सठ को, पूछे गये इस पूरक प्रश्न के जवाब में कि "क्या सीलोन के जंगी जहाज, पुलिस वहां पहुंचे हैं और उन के हैलीकाप्टर और हवाई जहाज भी उस पर उड़ान कर रहे हैं"। यह कहा कि "गैर कानूनी इमीग्रेशन रोकने के लिए वहां त्यौहार के समय कुछ इमीग्रेशन अफसर गये थे"। याने न केवल एक मार्च को बल्कि सत्ताईस मार्च को भी जान बूझ कर सदन को गुमराह करने की उन्होंने चेष्टा की तथा दोनों के जंगी जहाज उस इलाके में गश्त लगाते हैं ऐसा कुछ साधारण और बेपतलब जवाब देकर मूल प्रश्न को टालने की कोशिश की। चूंकि यह हमारी जमीन, का प्रादेशिक अक्षुण्णता का तथा हमारी मातृ-भूमि की रक्षा का सवाल है इस के बारे में इस तरह का असत्य भाषण या सदन को जनता को गुमराह करने वाला वक्तव्य हमें बर्दाश्त नहीं करना चाहिए।

श्री जार्ज फरनेंडीज (बम्बई दक्षिण) : अध्यक्ष महोदय, श्री मधुलिमये के बयान से मामला बिल्कुल साफ़ हो गया है। अब आप इस मामले को विशेषाधिकार के प्रश्न के रूप में लें।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, I should first like to state that the allegation made by the Hon'ble Member Shri Madhu Limaye, that my colleague Shri B. R. Bhagat or I had misinformed or misled the House, is baseless.

On 1st March, 1968, during the questions and answers which arose on the statement made by my colleague, Shri Bhagat, about the Kachchativu Island, the Minister of State stated, and I quote:

> "So far as the possession of the Island is concerned, this Island is completely uninhabited; nobody lives there. There is not even water there. Therefore, it is in nobody's possession .."Unquote.

The Minister was not able to complete his reply because of interruptions.

During the subsequent proceedings, Hon'ble Member Shri Kundu suggested that I should clarify the point made by the Minister. I stated later as follows:

> "As the Minister tried to explain earlier, we do not have the full information at this moment. We

have had very friendly relations with the people and the Government of Ceylon and, I think, the more we say on this issue just now, the more are the chances that it may create difficulties. It is better to have fuller information which the Minister has already promised. We will make a statement..... About occupation, if you mean by the Army, he (that is the Minister) has said that nobody is in occupation. This does not mean title or sovereignty...." Unquote.

Hon'ble Member Shri Limaye said that he had enquired about military, police or civil control. I replied and again quote:

"As the Minister has stated this is an uninhabited island. There is occasionally, I think, some religious function at which people go there. I think, with your permission, if the Hon'ble Member would be a little patient and wait for us to get fuller information....." Unquote.

Coming now to the proceedings of 27th March, Hon'ble Member Shri Limaye observed that Shri Bhagat had on the previous occasion given assurance that neither India nor Ceylon was in possession over the Island. I then pointed out, and I quote again:

"जिस समय माननीय सदस्य ने यह प्रश्न उठाया था मैंने उसी वक्त जबाब दिया था। उस पजेशन के माने यह थे कि किसी का भी वहां पर फिजिकल पजेशन नहीं है। लेकिन मैं ने यह भी कहा था, कि जब से वहां पर इल्लीगल स्मगलिंग या इम्मिग्रेशन होती है और यहां के लोग कच्चतिवु के द्वारा लंका जाते हैं, तब से वह अपना इम्मिग्रेशन आफिसर वहां भेजते हैं पता करने के लिए।" Unquote.

On Shri Limaye's point whether Government had information about the presence of Ceylonese Naval craft and of Ceylonese police on the Island, I stated as follows, I quote:

"They have Naval patrolling, we also have Naval patrolling. We are anxious to see that...." Unquote.

Due to the interruption which followed, I was not able to complete my remarks.

I later explained, and I quote again:

"As far as Ceylon and Kachchativu is concerned, we had a discussion on it and I explained the situation. Shri Limaye asked a question, and I again say that as far as Naval patrolling is concerned, we, both the countries, have been patrolling that area throughout. But at the time of this particular festival, Ceylon faces a special problem which is that of illegal immigration. It is to check that illegal immigration that they take certain steps and they assured us that they would not do anything this year which they have not done previously...."Unquote.

As far as the particular newspaper report about this year was concerned, what I actually stated was as follows, and I quote:

"We have made enquiries from our High Commissioner there about this mater. Naturally, he will also speak with the Ceylon Government. We are awaiting his report". Unquote.

There was no question of any misstatement or of deliberately misleading the House. When my colleague, Shri Bhagat, said that neither side had possession of the Island, he made clear what he had in mind, and so did I. As for reports about the presence of Ceylonese Naval boats at the Island, at this year's festival, or the overflying of the Ceylonese aircraft, and so on, what I stated was that we were making enquiries and awaiting reports.

[Shrimati Indira Gandhi]

I might add that we are examining the entire matter fully. We are also examining the documents including those of the Raja of Ramnad. There is no question of any mis-statement on our part.

Sir, when this question came up on the previous occasions, I had referred to our friendly relations with the Government and people of Ceylon. I had appealed that we should not say or do anything which might cause embarrasment to our relations with this friendly neighbour. I had also discussed the matter with some Hon'ble Members from the Opposition. There has been general appreciation in the House of the need for restraint and caution in raising the matter on the floor of the House. Therefore I do sincerely regret that Hon'ble Member Shri Limaye should have again chosen to bring up the matter in this form.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे एतराज है इन्होंने अन्त में जो कहा है उस पर। इस सदन में हमारे कुछ अधिकार होते हैं और जनता के प्रति और इस देश के प्रति हमारा जो दायित्व है और कर्त्तव्य है उस को निभाने का हम प्रयत्न कर रहे हैं .... (व्यवधान) ... आप जरा चुप बैठिए, अन्तर्मुख हो जाइये। अब मैं ने जो आरोप किया है वह साबित हो गया है। उन्होंने कहा था कि किसी के पजेशन में नहीं है। अब स्वयं कबूल कर रही हैं कि नैबल क्रैफ्ट के बारे में जांच कर रही हैं। तो अब प्रिविलेज का मामला उठाने की हमें इजाजत दीजिए।

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय ...

MR. SPEAKER: Order, order. I am on my legs. Will you please sit down?

There are a number of motions in Shri Khadilkar's name. They are all for extension of time of the various committees. We have already extended the time till the 30th April for the Public Accounts, the Public Undertakings and the Estimates Committees. We may extend the time for the other committees also. It is just a routine thing.

SOME HON. MEMBERS: Yes.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, क्या सदन की कार्यवाही कोई व्यक्ति गैलरी में बैठ कर नोट कर सकता है ?

---

13 hrs.

MOTIONS RE: EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI KHADILKAR (Khed): I beg to move:

"That this House do suspend sub-rule (2) of Rule 293 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present Committee on Private Members' Bills and Resolutions."

MR. SPEAKER: The question is:

"That this House do suspend sub-rule (2) of Rule 293 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present Committee on Private Members' Bills and Resolutions."

The motion was adopted.

SHRI KHADILKAR: I beg to move:

"That this House do extend the term of office of the present members of the Committee on Private